

National Company Law Tribunal

Allahabad Bench

CP NO. 99/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2017

NAME OF THE COMPANY: Mega Smart (China) Ltd 2008

SECTION OF THE COMPANIES ACT: U/S 241/242 of companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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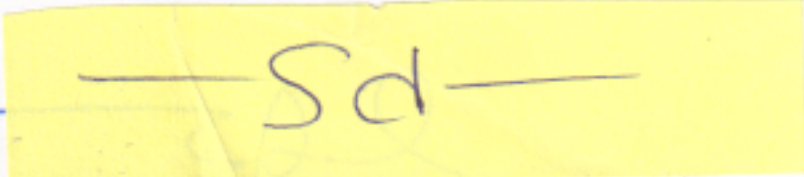
1.

2.

None for the parties.

On last occasion on 08.05.2017 when the matter came up on board for hearing the petitioner counsel Sri Arun Saxena pleaded no instruction on behalf of the petitioners and sought his discharge from the present case. Therefore, the learned counsel was advise to intimate the petitioner about the present hearing to enable him to make an alternative arrangement for his appearance through some other counsel or to remain present in person. Despite this, today neither the petitioner nor his counsel is present, hence, we observe that the petitioner lost his interest in pursuing the matter before this court, therefore the same is dismissed in default for want of prosecution.

Order Date: 01.06.2017
Sharad Srivastava


(H.P. CHATURVEDI, MEMBER (Judicial))